

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Order: 15.9.95.

RP No.90/94 (TA No.25/88)

S.K. Bedi

... PETITIONER.

VERSUS

Union of India and others

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner ... Mr. R.N. Mathur

For the Respondents ... Mr. U.D. Sharma

O R D E R

PEP HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This Review Petition has been filed on the ground that since the respondents admitted that the Baira Siul, to which the applicant was sent on deputation, was a project of the Central Government till 20.1.78, on which date the project was taken over by the National Hydroelectric Power Corporation (NHPC), which is an undertaking of the Government of India, the Tribunal ought to have considered the petitioner in service of the Central Government till 20.1.78 instead of treating the applicant as in service of the Central Government till 1.4.74.

2. The petitioner has already received all benefits of service with NHPC w.e.f. 1.4.74 to 31.8.84 vide Annexure F-3/1 dated 27.3.86 without raising any protest.

3. In the circumstances, we find no error apparent on the face of record or any other ground mentioned in Order XLVII Rule 1 of the Code of Civil Procedure warranting any interference with the impugned decision by way of review.

4. The Review Petition is, therefore, dismissed.

(O.P. SHARMA)

MEMBER (A)

Gopal Krishna
(GOPAL KRISHNA)

VICE CHAIRMAN

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